

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No.734 of 2019**

**IN THE MATTER OF:**

**Manoj Gaur & Anr.**

**.....Appellants**

**Vs.**

**Ajay Jugran & Anr.**

**.....Respondents**

**Present :**

**For Appellant: Mr. Sidharth Joshi, Advocate**

**For Respondents: Mr. Vidur Bhatia, Mr. Daniyal Khan, Mr. Akshay,  
Mr. Suveer Dhyani, Advocates for R-1**

**Ms. Prabhjit Singh Soni, Ms. Kriti, Advocates for  
R-2**

**O R D E R**

**29.07.2019** - Learned counsel for Appellant and Respondent submits that the parties had reached the terms of settlement.

Mr. P.S. Soni, learned Counsel for R-2 accepted that no 'Committee of Creditors' has been constituted.

In the circumstances, we allow the Appellant / Respondent to file affidavit enclosing the letter / terms of settlement, if any, issued by the Appellant on behalf of the 'Corporate Debtor' by 2<sup>nd</sup> August, 2019.

....contd.

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Post the case for 'orders' on **5<sup>th</sup> August, 2019**.

The appeal may be disposed of on the next.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc

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